

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 201- IA 36 of 2021
ITEM No 202- IA 376 of 2022
ITEM No 203- IA 787 of 2020
In
CP(IB) 257 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
Jason Dekor Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..20/02/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Arjun Sheth, Adv.
: Mr. George Samuel, for Jason Dekor Pvt. Ltd.
For the Respondent : Mr. Moti Dabhi, Adv.
For the Suspended
Management : Mr. Dhruvit Shah, Adv.

ORDER

IA 36 of 2021

Application is filed by RP for approval of Resolution Plan. However, RP does not wish to consider the Plan at this stage, since the Review Petition of Rainbow Paper judgment is still pending before the Hon'ble Supreme Court. According to the Learned Counsel for RP the review is coming up for hearing before Hon'ble Supreme Court on 16.03.2023. Since RP himself is requesting to adjourn the matter on the ground that unless the review petition is decided, this Adjudicating Authority should not proceed to consider the application for approval of Resolution Plan, we adjourn this matter to 12.04.2023.

IA 376 of 2022 & IA 787 of 2020

List on 12.04.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**